

GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES  
(DIVYANGJAN)

**RAJYA SABHA**

**UNSTARRED QUESTION NO- 1248**

ANSWERED ON - 29/07/2026

**RECOGNITION OF ADVANCED AVASCULAR NECROSIS (AVN) UNDER THE  
RPWD FRAMEWORK**

1248. DR. MEDHA VISHRAM KULKARNI:

Will the Minister of Social Justice and Empowerment be pleased to state:

- (a) whether it is a fact that advanced Avascular Necrosis (AVN) of the hip joint causes permanent mobility impairment and that certain premier institutions and Government hospitals have assessed eligible AVN cases under locomotor disability;
- (b) if so, whether Government is aware of variations in the issuance of disability certificates to AVN patients by Medical Boards in Maharashtra and other States, if so, the details thereof; and
- (c) whether Government has examined recognizing AVN as equivalent to locomotor disability under the RPwD Act, 2016 and proposes to issue uniform national guidelines and extend reservation and other admissible PwD benefits to eligible AVN patients?

**ANSWER**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI B. L. VERMA)

- (a): Yes. Advanced Avascular Necrosis (AVN) of the hip joint may result in permanent mobility impairment. Eligible cases of AVN are assessed under the category of locomotor disability. Premier institutions such as the All-India Institute of Medical Sciences (AIIMS), Dr. Ram Manohar Lohia Hospital, Safdarjung Hospital and Lady Hardinge Medical College and Associated Hospitals issue disability certificates to eligible AVN cases under the category of locomotor disability.
- (b) As mandated under Section 56 of the Rights of Persons with Disabilities Act, 2016, the Government of India has framed and notified uniform and standardized guidelines for the

assessment of specified disabilities to determine the extent of disability in persons covered under the Act. The assessment protocols prescribed in these guidelines are applicable uniformly across the country. No case has been reported regarding variations in the issuance of disability certificates to patients with AVN by Medical Boards in Maharashtra or any other State.

(c) Yes, the inclusion of “Advance Necrosis (AVN of the hip joint) in the list of specified disabilities was examined by the High-Power Inter-Departmental committee where it was opined that any disability arising out of AVN would fall under locomotor Disability (which is already a recognized disability). Once a person with AVN is assessed and certified as having the prescribed benchmark (specified) disability under the Act, they become eligible for a Disability Certificate and Unique Disability Identity (UDID) Card, and all admissible benefits, reservations and concessions available to persons with Locomotor Disability.

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